

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 479 OF 2019 IN
DFR NO. 5052 OF 2018**

Dated : 9th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

GRIDCO Limited ... Appellant(s)

Versus

GMR Kamalanga Energy Limited & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. R.K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee
Mr. Yashaswi Kant for R-1

ORDER

IA NO. 479 OF 2019

(Application for condonation of delay in filing the appeal)

In this application, the Applicant/Appellant has prayed that 130 days' delay in filing the appeal may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, the delay in filing the appeal is condoned. The application is disposed of.

DFR No. 5052 of 2019

Admit.

Registry is directed to number the appeal.

Objections by respondents on main appeal shall be filed within four weeks' time i.e. on or before 06.08.2019 with advance copy to other side and thereafter rejoinder, if any, shall be filed within two weeks' time i.e. on or before 21.08.2019 with advance copy to other side.

List the matter on **27.08.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/nr

(Justice Manjula Chellur)
Chairperson